

22. 16.11.2005 MA 2200/2005 OA 3179/2003

Present: - None for the applicant.

Shri Rishi Prakash, counsel for respondents.

By an order dated 23.11.2004 passed in OA 3179/2003, the Tribunal had directed the respondent No.3 to consider the claim of the applicant and also the additional facts submitted by them during the course of the proceedings by passing a speaking order within six months from the date of receipt of certified copy of the order. The time stipulated expired some times in May, 2005. The respondents thereafter submitted a MA 1237/2005 for extension of further time to implement the order and this Tribunal vide order dated 8.8.2005 allowed the respondents to comply with the directions of the Tribunal within three months. The time allowed has expired today. It is the second application filed by the respondents for extension of time. For the reasons stated in the application, we give last and final opportunity to the respondents to implement the order of the Tribunal by 31.1.2006. Copy of the application has already been delivered to the opposite party.

MA stands disposed of. Copy of the order be communicated to the applicant.

(D.R. Tiwari) Member (A)

(M.A. Khan) Vice-Chairman (J)

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